

**Central Administrative Tribunal  
Principal Bench**

**OA No. 4152/2018**

**New Delhi, this the 31<sup>st</sup> day of October, 2018**

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Prasanna Kumar Suryadevara  
S/o Sh. Janaki Rama Rao S  
Aged about 50 years  
R/o Officers' Quarter No. 1  
Andhra Pradesh/Telangana Bhawan Complex  
1-Ashoka Road, New Delhi – 110001.

....Applicant

(Applicant Belong to Group B and working as News Reader-cum-Translator in Prasar Bharati)

(By Advocate : Mr. Satya Reddy with Mr. Mohit Tyagi,  
Mr. Prakhar Bhatnagar, Mr. Syed Mohammad)

**Versus**

1. Union of India  
Through the Secretary  
Ministry of Information & Broadcasting  
Dr. Rajendra Prasad Road  
Shasti Bhawan, New Delhi – 110001.
2. Prasar Bharati  
Through The Chief Executive Officer  
Prasar Bharti Secretariat  
Copernicus Marg, New Delhi – 110001.
3. Director General  
All India Radio  
Akashwani Bhawan, Parliament Street  
New Delhi – 110001
4. Secretary  
Legislative Assembly of NCT of Delhi  
R/o:- 9, Sham Nath Marg  
New Delhi – 110054.

....Respondents

(By Advocate : Mrs. Harvinder Oberoi)

**ORDER (ORAL)**

**Mr. K.N. Shrivastava:**

The applicant is working as News Reader-cum-Translator in All India Radio (AIR) - respondent organisation. He was on deputation to

Delhi Legislative Assembly. After completion of his deputation, he reported for duty to his parent organisation on 27.02.2018. Apparently, he remained absent from service after that date. As a consequence thereof, he was placed under suspension vide Annexure A-2 order dated 23.02.2018. Annexure A-1 charge memorandum dated 28.05.2018 has been issued to him in which three articles of charges have been leveled against him. The applicant has approached the Tribunal in the instant OA seeking quashment of Annexures A-1 and A-2 orders.

2. Heard Mr. Satya Reddy, learned counsel for applicant.
3. We have also perused the pleadings. We are of the view that no intervention of the Tribunal at this stage is required. The applicant has not even replied to the charge memorandum on the pretext that certain documents, which he has sought, are not available with him. The applicant is directed to file reply to the charge memorandum. He, however, shall have liberty to approach the Tribunal at the appropriate time.
4. With the above, observations this OA is disposed of at the admission stage.

**(S.N. Terdal)**  
**Member (J)**

**(K.N. Shrivastava)**  
**Member (A)**

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